

film in Bengali and other Indian languages?

Dr. Keskar: Like all our documentaries, the film will be produced in all the 13 Indian languages.

Exhibition of Indian Goods in Jedah

*616. **Shri M. B. Thakore:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether an annual exhibition is held in Jedah for the display of Indian manufactured goods and art works to Haj pilgrims from all over the world; and

(b) if so, the number of the pilgrims who visited the exhibition in the years 1956 to 1958?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) A permanent showroom was inaugurated at Jedah on 30-10-58 for giving commercial publicity to India's exportable merchandise in Saudi-Arabia. No special display was arranged for Haj pilgrims.

(b) The showroom is visited on an average by about 600 persons every month.

Shri M. B. Thakore: May I know whether our trade with Saudi Arabia has decreased?

Shri Satish Chandra: The trade with Saudi Arabia during 1959 has not shown improvement over that of 1958. But the figures indicate that many new items which were not being exported to Saudi Arabia before are being exported now.

Shri M. B. Thakore: May I know the reason for the decline of our trade?

Shri Satish Chandra: The export trade with Saudi Arabia is very small and normal fluctuations do take place. It is difficult to assign any particular reason. We are slowly finding a new market and it is hoped that the trade will develop in future.

Shri Sampath: May I know whether handloom products are also displayed in the show?

Shri Satish Chandra: Yes, handloom products are displayed in the showroom.

Jeep Case

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*617. { **Shri Vidya Charan Shukla:**
 Shri Khushwaqt Rai:
 Shri B. C. Mullick:

Will the **Prime Minister** be pleased to state the latest position about the 'Jeep Case' filed by Government of India in the U.K.?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): According to information available at present, the Jeep Case is likely to come up for hearing in May 1960.

Shri Vidya Charan Shukla: On 28th November 1958 it was stated that the inspection of documents connected with this case was completed and it was likely to come up for hearing in early 1959. Now it is stated that it is going to come up for hearing much later. May I know the specific reasons for the delay in the hearing of the case?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): How can we go into law's delays?

Shri Raghunath Singh: May I know whether the issues have been framed in this case or not?

Shri Jawaharlal Nehru: It is likely to come up for hearing in May, pretty soon. A great deal must have been done, I cannot say precisely. The issues must have been framed.

Shri Vidya Charan Shukla: May I know whether any attempts have been made by the Government of India to settle this case out of court?

Shri Jawaharlal Nehru: No particular attempt has been made, but we

told our counsel that if suitable opportunities arise to consider this matter, it might be considered.

Shri U. C. Patnaik: In view of the fact that a number of transactions had been entered into with this firm with £100 capital and there have been so many reports of the Public Accounts Committee and of the Auditor-General, in view of those facts, may I know whether Government propose to place on the Table of the House information about the transactions with this firm and the position of the case?

Shri Jawaharlal Nehru: It is rather an extraordinary question and I am sure the hon. Member knows the answer.

Shri N. R. Muniswamy: May I know whether it is a fact that the defendant has made a counter claim which, if allowed, will absorb the entire claim made by us?

Shri Jawaharlal Nehru: Yes, Sir. They have made a counter claim.

Shri U. C. Patnaik: Even though I know the answer, I want to know whether the Government is prepared to place on the Table of the House the facts of the case and the position in which it is now.

Shri Jawaharlal Nehru: I cannot understand a question of this kind. Here is a matter which has been discussed in this House for the last four or five years. We have discussed it, we have made statements, we have appointed committees and what not. There are a number of papers about it, innumerable, and I do not know how to sort them out; some are secret, some are confidential and some are not. Obviously, we cannot undertake to do it.

Shri Vidya Charan Shukla: What is the subscribed capital of this firm against which we have instituted legal proceedings and what is the extent of the claim that the Government have made against this firm?

Shri Jawaharlal Nehru: The hon. Member has referred to numerous statements that have been made in this House. I cannot go into the details of it. If a specific question...

Mr. Speaker: What is the amount of the claim in this case?

Shrimati Lakshmi Menon: £ 254,498-4-0.

Shri Braj Raj Singh: What is the subscribed capital of the firm?

Mr. Speaker: I have already allowed a number of questions.

Shri Hem Barua: May I know....

Mr. Speaker: Hon. Members would not be allowed to put questions for which answers are easily available in published records.

Shri Hem Barua: Sir, no answer is available to this.

Mr. Speaker: Further, it is not relevant.

Wage Board for Sugar Industry

*618. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 17 on the 16th November, 1959 and state whether all the sugar mills have since implemented the recommendations of the Wage Board for the award of interim relief?

The Deputy Minister of Labour (Shri Abid Ali): According to the information received from the State Governments, all sugar mills, except one, have started implementing the recommendations.

Shri S. M. Banerjee: In reply to a previous question the hon. Minister stated that 15 mills—3 in Bihar, 1 in Madhya Pradesh, one in Orissa, 9 in Uttar Pradesh and 1 in Punjab—have not implemented the recommendations of the Wage Board. May I know whether those nine mills in Uttar Pradesh have now implemented it or are implementing?